

ITEM NO.15

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).21761-21762/2019

(Arising out of impugned final judgment and order dated 13-01-2017 in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High Court Of Judicature At Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS.

Respondent(s)

(IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 3981/2019 (XI)

IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 103992/2019 - EXEMPTION FROM FILING O.T.

IA No. 22065/2019 - EXEMPTION FROM FILING O.T.)

Date : 07-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Colin Gonsalvis, Sr. Adv.

Mr. Asutosh Shukla, Adv.

Mr. AN Singh, Adv.

Ms. Shakuntala, Adv.

Ms. Sakshi Kakkar, AOR

Ms. Kiran Suri, Sr. Adv.

Ms. Kiran Bhardwaj, AOR

Mr. Ashutosh Kumar Shukla, Adv.

Mr. A.n.singh, Adv.

Ms. Shakuntala Devi, Adv.

For Respondent(s) Mr. K.M Nataraj, A.S.G.

Mr. Amrish Kumar, AOR

Mr. Shailesh Madiyal, Adv.

Mr. Vinayak Sharma, Adv.

Mr. Ashok Panigrahi, Adv.

Mr. Purnendu Bajpai, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Yogya Rajpurohit, Adv.

Mr. Gourab Banerji, Sr. Adv.
Mr. Ajit Pudussery, AOR
Mr. Gpurab Banerji, Sr. Adv.
Mr. Rakesh Talukdar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List the matters on 06th December, 2023.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)
COURT MASTER (NSH)